## NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA NO. 23/2017 IN CP NO. 27/3/2013

Date: 23.02.2017

Coram: Hon'ble Mr. Justice R.P.Nagrath, Member(Judicial) Hon'ble Deepa Krishan, Member(Technical)

In the matter of:

M/s. Essix Biosciences Limited having its registered office at SCO 850, Shivalik Enclave, NAC, Mani Majra, UT, Chandigarh

... Petitioner-Company.

Present:

Mr. Suresh Kumar Pillay, Company Secretary for

Petitioner-company.

R.P.Nagrath J., Member (Judicial) (Oral):

## ORDER

By Order dated 30<sup>th</sup> September, 2013 CP No. 27/3/2013 was decided by Hon'ble Member, Company Law Board, Northern Region Bench, New Delhi on a petition under Section 58 AA of the Companies Act, 1956 read with Rule 44 of the Company Law Board Regulations, 1991 with a prayer to allow the scheme of repayment of deposits as per the schedule of repayment and exempt the applicant-company from the requirement of maintaining liquid assets under Rule 3 A of the Companies (Acceptance of Deposits) Rules, 1975. The Company Law Board sanctioned the scheme and passed various directions for the applicant-company to comply and make repayment of the fixed deposits with certain directions with regard to the payment in the hardship cases. The Company Law Board constituted a hardship committee consisting of Shri Himanshu Jain, Director of the company or his nominee, Shri P.K.

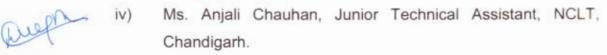
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Mittal, Advocate of the company, Shri Sanjay Malhotra, Company Secretary, Shri Prem Chand, Bench Officer, Company Law Board and Smt. Neelam Nain, working as LDC in the Company Law Board.

The record of the case has been transferred to this Tribunal due to the constitution of the National Company Law Tribunal and consequently the cases pertaining to states of Punjab, Chandigarh, J&K & Himachal came under the jurisdiction of Chandigarh Bench of the NCLT. Therefore, reconstitution of the hardship committee has become necessary.

Mr. Suresh Kumar Pillay, Company Secretary of the applicant-company has also recorded his statement with regard to the name of Managing Director. Mr. Himanshu Jain is not presently the Joint Managing Director of the company. He has also handed over the present list of Board of Directors of the company duly signed by him. Having heard the Company Secretary and perusal of the order of the Company Law Board, we reconstitute the hardship committee comprising the following:-

- Mr. N.R. Munjal, Managing Director of the company or his nominee who should be one of the key managerial personnel including any of the Directors.
- ii) Mr. Pradeep Kumar Sati, Assistant Registrar, NCLT, Chandigarh.
- Mr. Suresh Kumar Pillay, Company Secretary of the petitionercompany.



v) Mr. Satya Pal Singh, Assistant Registrar of Companies, ROC
Office, Chandigarh.

It is directed that the meeting of the hardship committee shall be held in every calendar month to consider the applications received by the Tribunal or the company and the amount so decided by the committee will be disbursed within 21 days. With the reconstitution of the above committee, CA No. 23/2017 stands disposed of.

(Justice R.P.Nagrath) Member (Judicial)

(Deepa Krishan) Member(Technical)

February 23, 2017